

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V

(Division Bench)

Item No.-514

(IB)-1757(PB)/2018

IA/3769/2020, IA/1157/2024, Intervention Petition-10/2024, IA/1343/2024, IA/6699/2023, IA/5570/2020, IA/3604/2021, CA/1711/2019, CA/2614/2019, CA/2889/2019, CA/2712/2019, IA/6685/2023, IA/4478/2023, IA/4590/2023, IA/4274/2023, IA/5988/2023, IA/3636/2020, IA/3887/2020, IA/3908/2020, IA/3946/2020, IA/4157/2020, IA/4691/2020, IA/4820/2020, IA/4828/2020, IA/5373/2020, IA/5368/2020, IA/5538/2020, IA/5387/2020, IA/708/2021, IA/819/2021, IA/3212/2021, IA/4214/2021, IA/4249/2021, IA/4326/2021, IA/53/2022, IA/511/2022, IA/1180/2022, IA/2341/2022, IA/4557/2022

IN THE MATTER OF:

Sonia Rani and Ors.

....Applicant

Vs.

KST Infrastructure Ltd.

.....Respondent

SECTION

U/s 7 of (IBC) CIRP

Order delivered on 07.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Sarthak Bhatia, Adv. in IA/4557/2022
Mr. Nikhil Verma, Adv. in IA/4157/2020
Mr. Aditya Madaan, Adv. in IA/5570/2020
Mr. Vaibhav Tyagi, Adv. in Intervention Petition-10/2024, IA/4828/2020
Mr. Surya Kant, Adv. in IA/5988/2023
Mr. Neeraj Sharma, Ms. Meghna Verma, Advs. in IA/3212/2021
Mr. Sanjay Dewan, Mr. Santosh Kr., Mr. S. Abhinnav, Advs. in IA/1343/2024
Mr. Pawan Sharma, Adv. in IA/1157/2024
Ms. Riddhi Jain, Adv. in IA/6685/2023
Mr. Animesh Khandelwal, Adv. in IA/1881/2022

For the Respondent :

For the SRA : Mr. Saurabh Kalia, Mr. Prakhar Dixit, Advs.

For the RP : Mr. Rajiv K. Virmani, Ms. Vishakha Saluja, Advs.

For the IT Dept. : Mr. Gaurav Gupta, SSC, Mr. Shivendra Singh, JSC,
Mr. Yojit Pareek, JSC, Mr. Namit Gupta, Adv.
For the SBI : Mr. Siddharth Sangal, Mr. Chirag Sharma Adv. in
IA/708/2021, IA/819/2021
Mr. Rajive R. Raj, Adv. in IA/511/2022 for IDBI, SBI &
UCO Bank
For the Axis Bank : Mr. Sharad Tyagi, Ms. Archana Tyagi, Ms. K. Gayatri,
Adv. in IA/5387/ 2020
For the RP : Mr. Mukul Kumar (in Person)

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/1157/2024:-

Ld. Counsel on behalf of Applicant is present and submitted that they have received the copy of the reply filed by R-1 and R-2 and sought time to file rejoinder. Time prayed for filing rejoinder is granted. It is seen the reply filed by R-1 and R-2 is not available on the e-portal of the Tribunal. Ld. Counsel for the Respondents are directed to approach the Registry and cure the defects, if any, so that their reply is reflected on the e-portal. List the matter on **05.07.2024**.

Intervention Petition-10/2024:-

This is an Intervention Petition filed on behalf of some of the Homebuyers under Section 60 (5) of the IBC, 2016 seeking intervention in IA/5570/2020 filed by non-Applicant No. 1 for exclusion of the land from the assets of the Corporate Debtor. Heard the submissions made by Ld. Counsel on behalf of Applicant and Ld. Counsel on behalf of Applicant in IA/5570/2020. After perusal of the papers and after hearing the parties, we are of the view that in the interest of justice, Applicants may put forth their oral submissions during the course of hearing of IA/5570/2020. However, we do not find any specific justification for including the names of Applicants in the array of parties of the matter as no relief has been claimed against Applicants. With these observations, the present application i.e. Intervention Petition-10/2024 is **disposed off**.

IA/3769/2020, IA/1343/2024, IA/6699/2023, IA/5570/2020,
IA/3604/2021, CA/1711/2019, CA/2614/2019, CA/2889/2019,
CA/2712/2019, IA/6685/2023, IA/4478/2023, IA/4590/2023,
IA/4274/2023, IA/5988/2023, IA/3636/2020, IA/3887/2020,
IA/3908/2020, IA/3946/2020, IA/4157/2020, IA/4691/2020,
IA/4820/2020, IA/4828/2020, IA/5373/2020, IA/5368/2020,
IA/5538/2020, IA/5387/2020, IA/708/2021, IA/819/2021,
IA/3212/2021, IA/4214/2021, IA/4249/2021, IA/4326/2021,
IA/53/2022, IA/511/2022, IA/1180/2022, IA/2341/2022,
IA/4557/2022:-

List all these applications on **05.07.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)